

(39)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

O.A.No. 43/95

Date of Order: 5.1.95

BETWEEN :

M.Sesha Reddy

.. Applicant.

A N D

1. The Union of India, Rep. by its secretary to Government, of India, Ministry of Finance, Department of Economic Affairs (DEA), Central Secretariat, North Block, New Delhi.
2. The National Savings Commissioner, 12, Seminary Hills, Nagpur - 440 006.
3. The Regional Director, National Savings, Government of India, Kendriya Sadan, Sultam Bazar, Hyderabad - 500 195.
4. Sri Mir Azamath Ali, Regional Director, National Savings, Government of India, Kendriya Sadan, Sultan Bazar, Hyderabad - 500 195. .. Respondents

Counsel for the Applicant

.. Mr. V. Venkateswara Rao

Counsel for the Respondents

.. Mr. N. R. Devraj

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

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M.A.No. 14/95 in

O.A. 43/95

Date of Order: 5.1.95

As per Hon'ble Shri A.B.Gorthi, Member (Admn.)

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The prayer of the applicant is for a direction to the respondents to set aside the order dated 21.11.94 issued by the Regional Director, National Savings, Hyderabad transferring the applicant from Nellore (A.P.) to Ranchi (Bihar).

2. Mr. V. Venkateswara Rao, learned counsel for the applicant has assailed the validity of the impugned order mainly on the ground that the applicant was holding a tenure ^{of} tenure post for six years and that the respondents ought not to have shifted ~~to~~ him prior to the completion of the tenure and that it ^{was} perhaps done on account of mala-fides on the part of Respondents No. 2 and 4. The representation made by the applicant has not yet been disposed of. The applicant having been relieved of his post is presently on leave.

3. Mr. N. R. Devraj, learned standing counsel for the respondents states, on instructions, that one Sri K. S. Murthy from Visakhapatnam has already been reported and assumed charge at Nellore. He also suggests that the respondents may be given an opportunity to consider the contents of the OA and take an appropriate decision in the matter.

4. Having heard learned counsel for both the parties I have deemed it just and proper to dispose of the OA at the admission stage with a direction to the respondents to consider this OA (copy of which is transmitted herewith) as the representation of the applicant. Respondent No. 2

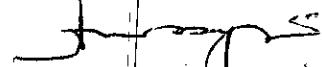
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shall consider the same objectively and take a fair decision in the matter within a period of 2 weeks from the date of receipt of this order.

5. Mr. V. Venkateswara Rao states that the applicant is not receiving any salary. If it be so, the respondents are directed to pay him the leave salary due to him.

6. The O.A. is ordered accordingly without any order as to costs.


(A.B.GORTHI)
Member (Admn.)

Dated: 5th January, 1995

(Dictated in Open Court)


1-1-95
DEPUTY REGISTRAR (J)

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To

1. The Secretary to Govt. of India, Min. of Finance, Dept. of Economic Affairs, (DEA), Central Secretariat, North Block, New Delhi.
2. The National Savings Commissioner, 12, Seminary Hills, Nagpur - 440 006.
3. The Regional Director, National Savings, Govt. of India, Kendriya Sadan, Sultan Bazar, Hyderabad - 500 195.
4. One copy to Mr. V. Venkateswar Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. N.R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR. A. V. HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR. A. B. GORTHI. : MEMBER(A)

DATED : 5-1-95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in
D.A.NO. 43/95

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

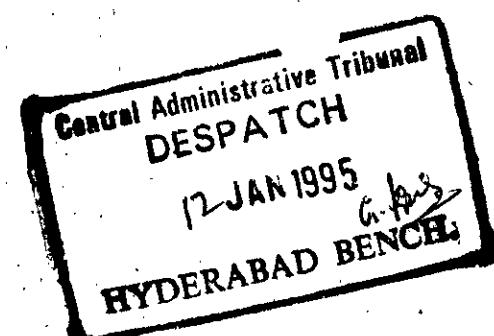
Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

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